

Annexure - 4

Name of the corporate debtor: Tushar Realhome LLP

Date of commencement of CIRP 27/02/2023

List of creditors as on: 08/04/2023

List of Unsecured Financial Creditors (other than Financial Creditors belonging to any Class of Creditors)

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC						
1	Dwarka Prasad Mittal	03.04.2023	16988274	Nil	Loan dues	Nil	Nil	Nil	Nil	Nil	Nil	16988274	To provide proof	
2	Harsh Enterprises	04.04.2023	4800000	Nil	Loan dues	Nil	Nil	Nil	Nil	Nil	Nil	4800000	To provide proof	
3	Jai Janardan Sharma	04.04.2023	1480168	Nil	Loan dues	Nil	Nil	Nil	Nil	Nil	Nil	1480168	To provide proof	
4	Rachana Sharma	04.04.2023	328000	Nil	Loan dues	Nil	Nil	Nil	Nil	Nil	Nil	328000	To provide proof	
	TOTAL		23596442	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	23596442	Nil	

Note:

- All claims have been provisionally admitted on the basis of submitted proof by claimants and could not be verified with the books of the corporate debtor which are not made available so far for which an application u/s 19 (2) of IBC, 2016 has been filed with Hon'ble NCLT, Jaipur for necessary directions. Claims shall be further verified after availability of books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available/receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts

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Babu Lal Gurjar

of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
5. Information / evidence / clarification may also be pending from Creditor/Management/Employees for the claims under further verification.


Babu Lal Gurjar

Interim Resolution Professional

Tushar Realthome LLP

Regn. No. IBB/IPA-003/IP-N00297/2020-2021/13260

AFA No: AA3/13260/02/271123/300779 valid up to 27/11/2023

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Insolvency Professional

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